

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.8/2013**

Tuesday, this the 21st day of May, 2013

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

V.J Xavier
S/o.Joseph, Skipper-in-Charge
Central Institute of Fisheries Nautical and Engineering Training Unit
Royapuram, Chennai – 13, Residing at Velivil House
BTS Road, Devankulangara,
Edappally, Kochi - 24
...Applicant

(By Advocate Mr.T.A Rajan)

Versus

1. Union of India represented by Secretary
Government of India
Ministry of Agriculture
Department of Animal Husbandry
Dairying and Fisheries
New Delhi – 110 001
2. Union of India represented by Secretary
Government of India
Ministry of Finance
New Delhi – 110 001
3. The Director
Central Institute of Fisheries Nautical and Engineering Training
Foreshore Road
Kochi – 16
4. The Officer-in-Charge
Central Institute of Fisheries Nautical and Engineering Training Unit
Royapuram, Chennai - 13
...Respondents

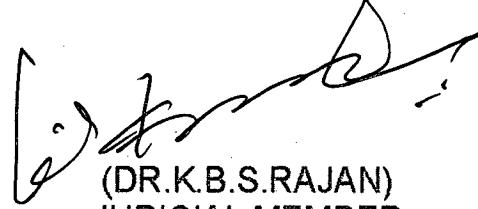
(By Advocate Mr.George Joseph, ACGSC)

This application having been heard on 21.05.2013 this Tribunal
on the same day delivered the following :-

SG

ORDER

1. The simple question involved in this case is about the entitlement of transfer benefits on account of tour which exceeded 180 days. Initially vide Annexure A-9, the respondents had only stated that the matter was taken up with the Ministry in regard to the grant of transfer benefits to the applicant. In the reply statement it has been stated that the same is under consideration by the respondents.
2. Counsel for the applicant submits that this O.A can be disposed of with a direction to the respondents to consider the case of the applicant in accordance with law and make available the benefits due to him within a time schedule.
3. Having heard the counsel for the parties, it is felt that this O.A can be disposed of with a direction to consider the case of the applicant for grant of transfer benefits in respect of the tour which extended 180 days and pass necessary orders within a period of two months from the date of communication of this order. The necessary transfer benefits, if any, be granted within a further period of a month. No costs.



(DR.K.B.S.RAJAN)
JUDICIAL MEMBER

SV

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
C.P(C) 116/13 in O.A.No.8/2013**

Tuesday , this the 26th day of November, 2013

C O R A M :

**HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER
HON'BLE MR.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

V.J Xavier
S/o.Joseph, Skipper-in-Charge
Central Institute of Fisheries Nautical
and Engineering Training Unit
Royapuram, Chennai – 13
Residing at Velivil House
BTS Road, Devankulangara
Edappally, Kochi - 24

- Petitioner

(By Advocate Mr.T.A Rajan)

Versus

1. Sri.Gokul Chandra Pati
Secretary to Government of India
Ministry of Agriculture
Department of Animal Husbandry
Dairying and Fisheries
New Delhi – 110 001
2. Sri.R.S.Gujral
Secretary to Government of India
Ministry of Finance
Department of Expenditure
New Delhi – 110 001
3. Sri.Ramesh Chandra Sinha
Director
Central Institute of Fisheries Nautical
and Engineering Training
Foreshore Road, Kochi – 16
4. Sri.M.Devadhasan
Officer -in-charge
Central Institute of Fisheries Nautical
and Engineering Training
Royapuram, Chennai – 13

- Respondents

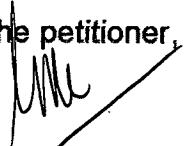
(By Advocate Mr.George Joseph, ACGSC)

This application having been heard on 26th November, 2013 this
Tribunal on the same day delivered the following :-

ORDER**BY HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER**

When this Contempt Petition is taken up for consideration, it is brought to our notice that the respondents have passed an order on July 24, 2013 in compliance of the direction issued by this Tribunal in the above Original Application.

2. However, learned counsel for the petitioner takes strong exception and contends that the above order is untenable.
3. If the petitioner is aggrieved by the above order, it will be open to him to pursue the matter further in accordance with law. With that liberty reserved in favour of the petitioner, this Contempt Petition is closed.


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

SV